

ITEM NO.7 Court 6 (Video Conferencing) SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 23924/2021

(Arising out of impugned final judgment and order dated 10-07-2019 in RP No. 1025/2018 passed by the High Court Of M.P. Principal Seat At Jabalpur)

R.K. SINGH Petitioner(s)

VERSUS

THE GENERAL MANAGER & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.169791/2021-CONDONATION OF DELAY IN FILING and IA No.169792/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.169794/2021-EXEMPTION FROM FILING O.T. and IA No.169795/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 31-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Dr. K.S. Chauhan, Sr. Adv.
Mr. Ajit Kumar Ekka, AOR
Mr. R.S.M. Kalky, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. Ajit Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The petitioner cannot assail the substantive order, having withdrawn the Special Leave Petition, now seeks to assail the review order. At the stage of withdrawal, no liberty was granted.

The Special Leave Petition against a review order alone is not maintainable in view of the judgment of this

Court in *Municipal Corporation of Delhi v. Yashwant Singh Negi* - 2020 (9) SCC 815.

The SLP is dismissed as not maintainable.

Pending applications stand disposed of.

**(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS**

**(POONAM VAID)
COURT MASTER (NSH)**